

ITEM NO.101

COURT NO.6

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5593/2012

THE STATE OF UTTAR PRADESH THR. SECRETARY & ORS. Appellant(s)

VERSUS

AJIT SINGH & ORS.

Respondent(s)

WITH

C.A. No. 5594/2012 (III-A)

FOR ON IA 20105/2011

FOR ON IA 66429/2011

CONMT.PET.(C) No. 267/2011 In C.A. No. 5593/2012 (III-A)

SLP(C) No. 10262/2016 (XI)

Date : 11-06-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) :

Mr. A. Venayagam Balan, AOR

Mrs. Santhanalakshmi, Adv.

Mr. Puneet Thakur, Adv.

Mr. Shantanu Sagar, AOR

Mr. Shashank Shekhar Singh, AOR

Mr Shashank Singh, AOR

Mr Vikarm Pratap Singh, Adv.

For Respondent(s) : Mr Ravinder Kumar, Sr. Adv.

Mr Shivam Saxena, Adv.

Mr. Shashank Shekhar Singh, AOR

Mr. Anuvrat Sharma, AOR

Mr. A. Venayagam Balan, AOR

Mr. Santhanalakshmi, Adv.

Mr. Binay Kumar Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. In view of the adjournment letters circulated by the learned counsel for the respondent and learned Counsel for the State of U.P. on the ground that the counsel appearing are not available.
2. As prayed, list after two weeks.

(CHETAN ARORA)
ASTT. REGISTRAR-cum-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)